

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

CP/310/00152/2017 in OA/310/00020/2016
Dated Monday the 20th day of August Two Thousand Eighteen

PRESENT

**HON'BLE MR. P. MADHAVAN, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

Ms. K. Saraswathy,
D/o. Late A. Karuppiyah,
No. 1/3192, P.K.Chettiar Street,
Pandian Nagar,
Virudhunagar 626001.Applicant/Applicant

By Advocate M/s. V. Vijay Shankar

Vs

1. Ms. N. Poonguzhali,
rep by its Chief General Manager,
BSNL, Tamil Nadu Circle,
Chennai 600006.

2. Shri. D. Sivaraj,
Southern Telecom Region,
11, Link Road, Ganapathy Colony,
Guindy, Chennai 32.Respondents/Respondents

By Advocate Mr. M. S. Velusamy

ORAL ORDER**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

This CP has been filed by the applicant in OA 20/2016 alleging wilful disobedience of the order of this Tribunal dt. 10.04.2017 by the respondents.

2. When the matter is taken up for hearing, learned counsel for the respondents reports that the order of this Tribunal has been complied with. He produces a copy of the order dt. 28.03.2018 which is taken on record. Learned counsel for the contempt petitioner also acknowledges receipt of a copy of the said order and he has no objection in the CP being closed. He, however, seeks liberty for the applicant to approach this Tribunal challenging the said order.

3. In view of the above submission, CP is dismissed. Notices, if any are discharged. The applicant is at liberty to approach this Tribunal if her grievance still persists.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

20.08.2018

SKSI